(92)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO.805 •f 1994.

Between

Date: 18.9.1995.

Tatineni Keteswara Rae

Applicant

And

 The General Manager, Ordinance Factory, Ministry of Defence, Yeddumailaram, Medak District, A.P. +205.

 Chief Centreller of Accounts (FYS) (CC of A(FYS), 10A, Auckland read, Calcutta-001.

Respondents

Counsel for the Applicant

: Sri. T.Keteswara Rae(P-I-P)

Counsel for the Respondents

: Sri. N.V.Ramana, A@@l. CGSC.

CORAM:

Hen ble Mr. A.B.Gerthi, Administrative Member

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O.A. 805/94.

Dt. of Dacision : 18-09-95.

ORDER

- As per Hon'ble Shri A.B. Gorthi, Member (Admn.) Heard Shri T.Koteswara Rao, Party-in-person and Shri N.V. Ramana, learned standing counsel for the respondents.
- 2. This OA is for a direction to the respondents
- (a) to allow conveyance charges as per extant Govt. of India Order for the journeys performed by the applicant on certain occasions,
- (b) to pass certain bills submitted by the applicant claiming higher rate of DA for stay at Hyderabad, and
- (c) to clear all the pending bills submitted by the applicant epto July 1993.
- The applicant was working as A Senior Labour Officer in the Ordnance Factory, Medak from August 1990 to 14-08-1993. During his tenure he was sent on official duty to various places but was not paid the allowances due to him as per extant rules. His representations were also not properly considered. He has given the details of various bills and claims which according to him have not been correctly processed by the respondents.
- 4. The respondents in their reply affidavit seem to meet the response of the applicant to an extent. Firstly they stated that the Road Mileage Allowance at the rate of Rs.2/-per KM, though claimed by the applicant, was not paid, but it was paid at the rate of Rs.1/- per KM. The respondents clarified that they were not in respect of the orders of the Directorate of Transport, Hyderabad indicating the rates of auto-rickshaw allowances. They say that they have now taken naceasary steps to pay the applicant the difference of Road Mileage Allowance and accordingly supplementary bills for the difference have already been forwarded to the Chief Controller of Accounts (FYS).



In this context the prayer now made by the applicant is for a direction to the respondents to settle all the out-standing bills on account of difference of Road Mileage Allowance within a period of two months.

- As regards certain claims for higher rate of DA the respondents contend that as per SR-51 Clause 3(4), if an officer returned to Head Quarters after completion of duty, the same day, he will draw daily allowance at ordinary rates. Accordingly, his claim was processed on the presumption that he returned to Head-quarters on the same day. contention of the applicant is that there is nothing on record to indicate that he returned to Head_quarters on the same day. Learned counsel for the respondents says that the relevant record are not available now to ascertain whether or not on each occasion the applicant returned to Head quarters on the same day. Consequently, it will be open to the applicant to make a representation to the respondents together with any documentary evidence in case he feels certain that he did not return to the Head quarters on the same day in respect of any of his claims for higher DA.
- Mileage Allowance, the applicant claims Auto fare from Yeddumailaram to Shankarpally and back and Rail fare from Shankarpally to Hyderabad and back. The office however admitted auto fare as claimed by the applicant but restricted the rail fare to that of bus fare at the rate of Rs. 10/- per each journey. This the respondents say was with the concurrence of the applicant. The applicant however denies having given a his consent. In case the respondents have a factorization of the applicant on record in writking, the respondents will have to process the case of the applicant



with regard to the RMA claim submitted on 01-06-1991 on the assumption that he had given no such consent restricting the reil fare to that of buso fare at the rate of Rs. 10/- for each journey.

- 7. If there is any claim pending or outstanding the respondents must process the same and settle the claim expeditiously.
- Respondents shall take action as emmunicated θ. above within a period of two months from the date of communication of this order.
- The OA is disposed of a According by topere is 8. no order as to costs.

(A.B. GortWi) Member(Admn.)

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Dated: The 18th Sept. 1995. (Dictated in Spen Court)

Dy. Registrar (Juel.)

- The General Manager, Ordinance Factory, Ministry of Defence, Yeadumailaram, Medak District, A.P.-205.
- Chief Controller of Accounts (FYS) (CC OF A(FYS), 10A, Auckland read, Calcutta-001.
- One copy to Sri. T.Keteswara Rao, Warty in person, Plot No.213, Road No.6, Ramakrishnapuram, Saroernager, Hyd-035.
 - One capy to Sri. N.V.Ramana, Addl. CGSC, CAT, Hyd.
 - One copy to Library, CAT, Hyd.
 - One spare copy.

Rsm/-

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COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

> - AMIGINITALINIA - TIVE MEMBER.

HON'BLE MR.

JUDICIAL MEMBER.

ORDER/JUDGEMENT:

DATED:

M.Á./R.A./C.A.NO.

O.A.NO.

T.A.NO.

ADMITTED AND INTERIM DIRECTIONS ISSUED.

ALLOWED.

DISPOSED OF WITH DIRECTIONS.

DIŠMISSED.

DISMISSED AS WITHDRAWN.

DISMISSED FOR DEFAULT.

ORDERED REJECTED.

NO ORDER AS TO COSTS.

Rsm/-

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HYDERABAD BENCH